

Central Administrative Tribunal
Principal Bench

O.A.No.351/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 7th day of January, 1999

(8)

Shri V.P.Bhatia
aged about 55 years
C - 2C Pocket-2, 283 C
Janakpuri
New Delhi - 110 058.

... Applicant

(By Shri Surinder Singh, Advocate)

Vs.

Union of India through

1. Secretary
Ministry of Defence
South Block
New Delhi - 110 011.

2. Engineer-in-Chief
Army Headquarters
Kashmir House
New Delhi - 110 011.

... Respondents

(By Shri R.P.Agarwal, Advocate)

O R D E R (Oral)

The applicant herein had approached this Tribunal in OA No.2893/91 aggrieved by the inaction of the respondents in not making the payment of his pay and allowances of Superintendent Gr.-I, B&R w.e.f. 28.6.1986 in the appropriate scale of pay. The OA was disposed of by an order dated 25.3.1994 directing the respondents to pay the due amounts with simple interest at the rate of 12% per annum from 1.3.1987 from the date on which the amount was due to be paid whichever is latter until the amounts are actually paid. The applicant has now come before the Tribunal, in the present OA, with the submission that while the due amounts have been paid, the payment of interest as directed by the Tribunal has been denied to him.

Our

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2. The respondents in their reply have stated that they have no intention to deny payment of interest as directed by the Tribunal but delay is on account of completion of certain procedural formalities. They also submit that they have been pursuing the case vigorously with the concerned authorities. (9)

3. Today when the matter came up for hearing, the learned counsel for the respondents submit that the payment of the due interest will be made to the applicant in accordance with the directions of this Tribunal within a period of three months. This is acceptable to the opposing counsel. Accordingly, I dispose of this OA with a direction to the respondents on the basis of the statement made at the bar by the learned counsel for the respondents that payment of interest will be made within three months. No order as to costs.

R.K.Ahooja
(R.K.Ahooja)
Member(A)

/rao/